

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1036 of 2020**

**In the matter of:**

**Sarda Argo Oils Ltd.**  
**through Its Director Mr. Jagdish Prasad Sarada** **....Appellant**  
**Vs.**

**Sakuma Exports Ltd.** **....Respondent**

**Present:**

**Appellant: Ms. Tanu Priya Gupta, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**17.12.2020:** The issue raised in this appeal filed against rejection of application of Appellant- Operational Creditor on the ground of limitation in terms of the impugned order dated 15<sup>th</sup> October, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench is that the debit note having been issued on 28<sup>th</sup> May, 2015 and demand notice issued on 4<sup>th</sup> April, 2018, rejection of application on ground of limitation is not sustainable.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal 'for admission (after notice)' on 15<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*AR/g*